

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in AS No. 38659/2016 passed by the High Court of Judicature at Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017 and IA No.86592/2017- EXEMPTION FROM FILING O.T. and IA No.125040/2017-I/A FOR VACATION OF INTERIM ORDER GRANTING PROTECTION FROM ARREST)

Date : 07-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Ajay Kumar Talesara, AOR
Mr. Tejasvi Kumar, Adv.
Mr. Mudit Talesara, Adv.
Mr. Syed Sarfaraz Karim, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
Mr. Ajay Kumar Pandey, Adv.
Mr. Ashutosh Jain, Adv.
Mr. Pratik Samajpati, Adv.
Mr. Akshay Amritanshu, Adv.

Ms. Rashmi Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of Petitioners to
adjourn the matter on personal ground, matters are adjourned.

List after eight weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)